

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

O.M No. Agri-Legl/54/2021-O/o SLO-AP&FW dated 20.07.2021

GOVERNMENT ORDER NO:- 4048-JK (LD) of 2021
DATED:- 28 - 07 - 2021

Sanction is hereby accorded to the appointment of ^{Mr.} Pankaj Magotra .
Special Secretary to Government, Agriculture Production & Farmer's Welfare
Department as Officer In charge Litigation(OIC) in case titled Ghulam Rasool
Sheikh & Others Vs State of J&K & Ors. bearing SWP No. 2836/2018 including
Contempt Petition, if any, pending before the Hon`ble High Court of Jammu and
Kashmir/Hon`ble Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by
the provisions of Government Order No.1673-JK(LD) of 2021 dated
24.03.2021.

By order of Government of Jammu and Kashmir.

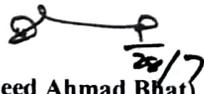
Sd/-
(Achal Sethi)
Secretary to Government

No:-JK(LD)CODI/ 2021/03

Dated:- 28 - 07 - 2021

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon`ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Agriculture Production & Farmers Welfare
Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon`ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Khursheed Ahmad Bhat)
Additional Secretary to Government